

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 72/TD/2023

Subject : Application under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 for grant of an inter-State Trading Licence.

Date of Hearing : 13.4.2023

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Adarsh Stainless Private Limited (ASPL)

Parties Present : Shri Anas Rashid, ASPL
Shri Abdul Vasit, ASPL

Record of Proceedings

The representative of the Petitioner submitted that the present application has been filed for grant of Category IV inter-State trading licence.

2. In response to the specific query of the Commission whether or not the main object clause of its Memorandum of Association (MoA) authorizes the undertaking of inter-State trading in electricity, the representative of the Petitioner referred to the Clause 37 and submitted that the said Clause permits the Petitioner to pursue business of facilitating sale and purchase of electric contracts, etc.

3. After hearing the representative of the Petitioner, the Commission admitted the Petition. The Commission directed the Petitioner to furnish the following details/information on an affidavit within three weeks:

(a) Audited Special balance sheet as on any date falling within 30 days immediately preceding the date of filing of the present petition;

(b) Details of education qualification of its Professionals, namely, Sh. Anas Rashid, Head (Business, Power Trading) and Ms. Stella Evans, Head (Finance & Accounts).

(c) Amended main object clause of Memorandum of Association (MoA) authorizing to undertake inter-State trading in electricity

4. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

